

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1441
ANSWERED ON:02.12.2014
MISUSE OF MEDICINES
Somaiya Dr. Kirit

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of use of mephedrone as a drug by addicted persons and drug mafias;
- (b) if so, the details thereof;
- (c) whether the Government has received representations from various State Governments to bring this drug under Narcotic Drugs and Psychotropic Substance Act, 1985; and
- (d) if so, the details thereof and the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Narcotics Control Bureau (NCB) has informed that certain reports/information has been received on the use of 'Mephedrone' as a drug. The details are as under:

(i) Information received from the Directorate of Revenue Intelligence on the seizure of 112 kgs of 'Mephedrone' in Cyprus sent through Air Cargo from India on 27.05.2014.

(ii) Information received from the Commissioner of Food & Drug Administration M.S. Mumbai on the subject Drugs & Cosmetics Act, 1940 & Rules, 1945 Abuse of 'Mephedrone'.

(iii) Information received from the CBI (Interpol) on the seizure of 01 kg of 'Mephedrone' in bobbins at Frankfurt Airport.

(iv) Information on the misuse of 'Mephedrone' and for inclusion under the Narcotic Drugs & Psychotropic Substances Act, 1985 received by the Government of Maharashtra.

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(c) & (d): Narcotics Control Bureau has received a proposal from the Government of Maharashtra on 02.09.2014 to bring 'Mephedrone' under the NDPS Act. Since the administrative Ministry for making amendments to the NDPS Act is Department of Revenue, Ministry of Finance, the same is being considered by them.